

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 134**

**COMP.APPL/59 (CH)2024**  
**And**  
**CP No. 3/Chd/Hry/2022**

**IN THE MATTER OF:**  
**YKM Holdings Pvt. Ltd.**

...

**Petitioner**

**Under Section: 66, CA 2013**  
**Rule 11 of NCLT**

**Order delivered on 17.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the applicant** : Mr. Abhijit Kumar, Advocate

**For the Respondent** : Mr. A.P.S. Madaan, proxy counsel.

**ORDER**

As the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today.

**COMP.APPL/59 (CH)2024**

The present application has been filed under Rule 11 of the NCLT Rules, 2016 for priority hearing of the matter. It is stated by the Ld. Counsel for the applicant that this application itself become infructuous as the matter is already listed for hearing on 26.04.2024. Keeping in view, the statement made by the Ld. Counsel for the applicant, COMP.APPL/59 (CH)2024 rendered infructuous and disposed of accordingly.

**CP No. 3/Chd/Hry/2022**

List on 26.04.2024 for consideration.

Sd/-

**(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**